

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 796/93.

Date of Decision: 20.08.1997.

Shri Girish N. Dhone & Others, Applicant.

Shri I. J. Naik, Advocate for
Applicant.

Versus

Union Of India & Others, Respondent(s)

Shri V. S. Masurkar, Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. B. S. Hegde, Member (J).

Hon'ble Shri. P. P. Srivastava, Member (A).

- (1) To be referred to the Reporter or not? *✓*
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

B. S. Hegde
(B. S. HEGDE)
MEMBER (J).

OS*

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 796/93.

Dated this Wednesday, the 20th day of August, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).
HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

1. Girish N. Dhone, Supervisor.
2. M. R. Tandel, Driver.
3. Pravin R. Tandel, Driver.
4. Benedito A. Rocha, Driver.
5. Raman Sukar, Supervisor.
6. Kishor B. Bhatt, Supervisor.
7. B. R. Patel, Supervisor.
8. Uttam G. Patel, Supervisor.
9. Beena A. Bhat, Supervisor.
10. Thakor M. Patel, Supervisor.
11. Maheshkumar D. Patel, Supervisor.
12. Chhana Fakir Halpati, Beldar.
13. Chhotu L. Halpati, Beldar.
14. Ramla Duttia, Beldar.
15. Soma Fakir, Beldar.
16. Bablu Jallu, Beldar.
17. Chiman Bhikha, Beldar.
18. Nagin Laxman, Beldar.
19. Daya Naran, Beldar.
20. Ranchhod Vesta, Beldar.
21. Babu Ravia, Beldar.
22. Mithal Kika, Beldar.
23. Khalpa Mania, Beldar.
24. Daya Kika, Beldar.
25. Gandiya Budhia, Beldar.
26. Shri Luis Mendoca, Serviceman.

... Applicants

(~~Advocate~~ Advocate Shri I. J. Naik, M.A. L.L.B.,
Parkota Street, P.O. Daman, Pin-396 210)

(By Advocate Shri I.J. NAIK).

See

VERSUS

1. Shri Jamnadas G. Rana,
The Superintending Engineer,
Public Works Department,
P.O.: Moti Daman.
2. Shri S.C. Hiremath,
The Executive Engineer,
Public Works Department,
Moti Daman.
3. The Administrator,
Union Territory of Daman & Diu,
Secretariat,
Moti Daman - 396 210.
4. Union Of India through
The Secretary,
Ministry of Works & Housing,
Secretariat,
New Delhi.

... Respondents.

(By Advocate Shri V.S. Masurkar)

: ORAL ORDER :

¶ PER.: SHRI B.S. HEGDE, MEMBER (J) ¶

1. Heard Shri I. J. Naik for the applicant and Shri V. S. Masurkar, Counsel for the respondents.
2. The Applicant No. 11, Shri Maheshkumar D. Patel, died on 22.09.1995, Applicant No. 16 - Shri Bablu Jallu died on 02.02.1994 and the Applicant No. 21 - Shri Babu Ravia, is absent from duty since 29.8.1995, therefore, this order will not apply to these three applicants.
3. The only prayer made in this O.A. is that the respondents be directed to consider the applicants as regular employees from the date they completed two years service. The applicants have been working on Work-Charged Establishment for the last 8 to 10 years and their services have not been regularised.

4. The Learned Counsel for the respondents submits that efforts are being made to regularise all workcharged employees depending upon their qualification and suitability for the various posts.
5. In the facts and circumstances of the case, the respondents are directed that as and when the vacancies arise, the applicants should be considered for regularisation and absorption.
6. The O.A. is disposed of with the above direction. There would be no order as to cost.


(P.P. SRIVASTAVA)
MEMBER (A).


(B. S. HEGDE)
MEMBER (J).

os*